

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

42. CP 060/00171/2015 & MA 060/01096/2015 IN OA No.
060/01132/2014

(Ram Pal Vs. Bhanu Partap Singh & Anr.)

13.10.2015

Present: Sh. R.K. Sharma, counsel for the petitioner.

1. Heard.
2. Issue notice to respondent no. 2 at this stage.
3. List on 23.11.2015.

RS
(RAJWANT SANDHU)

MEMBER (A)

SK
(SANJEEV KAUSHIK)

MEMBER (J)

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① Aloha signed on 14/10/15

AS auhtor

② aps not file

③ 18/11

2

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

28. **C.P.060/00171/2015 &
M.A. Nos.060/01093 & 01165/2015 IN
O.A. No.060/01132/2014**

(RAM PAL Vs. BHANU PARTAP SINGH & ANR.)

23.11.2015

Present: Sh. P.M. Kansal, proxy counsel for the applicant.
Sh. K.K. Thakur, proxy counsel for respondent no.2.

1. M.A. No.060/01096/2015 is allowed and exemption from filing certified copy of judgment dated 04.08.2015 (Annexure P-1) is granted.
2. Respondent no.2 has appeared through proxy counsel ^{who} _^ and prays for adjournment to file response/counter affidavit.
3. Counsel for respondent no.2 states that respondent no.2 has already filed M.A. No.060/01165/2015 for extension of time ^{which} _{that} _^ is also listed for today.
4. Members of the Bar are abstaining from Court work today.
5. List on 11.01.2016.

Ver
(UDAY KUMAR VARMA)
MEMBER (A)

Ver
(JUSTICE L.N.MITTAL)
MEMBER (J)

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U/s not filed
6/1

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

32. CP 060/00171/2015 in OA No. 060/01132/2014

(Ram Pal Vs. Bhanu Partap Singh & Anr.)

11.01.2016

Present: Sh. R.K. Sharma, counsel for the petitioner.
Sh. Rajesh Garg, Sr. Advocate along with Ms. Nimrata Shergill , counsel for the respondents.

1. Learned counsel representing the respondents submitted that order dated 04.08.2015 of this court is the subject matter before the Hon'ble High Court in CWP No. 199/2016 wherein the contempt proceedings before this court have been stayed which fact is also endorsed by the counsel opposite.
2. Sh. R.K. Sharma, learned counsel for the petitioner submitted that the present C.P may be disposed of at this stage with a liberty to the petitioner to file a fresh C.P or an application for revival of C.P, if need arises after the decision in the pending writ petition before Hon'ble High Court.
3. Ordered accordingly.
4. Notices issued to the respondents are discharged.

Uk
(UDAY KUMAR VARMA)
MEMBER (A)

jk
(SANJEEV KAUSHIK)
MEMBER (J)

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